Supplementary Cause List-1 Sr. No. 11

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-CM No. 81/2020 in WP(C) No. 922/2020

Anil Kohli

.....Applicant/Petitioner (s)

Through: - Mr. M. K. Bhardwaj, Sr. Advocate with Mr. Gagan Kohli, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

.....Non-applicant/Respondent(s)

Through: - Mr. K. D. S. Kotwal, Dy. AG

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 28.05.2020

The present application has been filed by the petitioner seeking a direction to the respondents not to interfere with the business activity carried out by him under the name and style of 'M/S Shalimar Wine Shop Kistwar' in terms of order dated 19.03.2020 passed by this Court.

The order dated 19.03.2020 is still in force and objections have not been filed by the respondents so far.

Mr. M. K. Bhardwaj, learned senior counsel appearing for the petitioner, submits that as per order dated 19.03.2020, the respondent No. 2 has not intimated the petitioner with regard to the requisite formalities those were

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required to be completed by the petitioner, but the respondents are interpreting the order otherwise and mandate of the order was that the respondent No. 2 was required to intimate the petitioner about the requisite formalities to be completed by the petitioner.

Notice.

Mr. K. D. S. Kotwal, Dy. A. G. accepts notice on behalf of the respondents. He seeks some time to file objections.

He may do so within a period of one week.

Meanwhile, respondents shall ensure that order dated 19.03.2020 passed by this Court is implemented in its letter and spirit.

Put up on 04.06.2020.

MMU

(RAJNESH OSWAL) JUDGE

Jammu 28.05.2020 (Rakesh)